

will be taken to facilitate and diversify trade between the two countries, (iii) to begin with and unless otherwise agreed trade will be conducted on Government-to-Government basis or through Government controlled Corporations, (iv) facilities would be extended for holding of trade fairs and exhibitions in either country, (v) all payments for trade exchange would be made in freely convertible currencies

(c) Copies of the above referred Agreement have already been supplied to the Library of the Parliament

Trade agreement between India and Zambia

776 SHRI BIRENDER SINGH RAO.
SHRI S N MISRA

Will the Minister of COMMERCE be pleased to state

(a) whether a trade agreement has been signed between the Government of India and Government of Zambia during the recent visit of the President of Zambia,

(b) if so, the broad outlines of the trade agreement, and

(c) whether a copy of the agreement will be laid on the Table of the House?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH)

(a) No Sir

(b) and (c) Do not arise

Deposits under Small Savings Scheme in Haryana

777 SHRI BIRENDER SINGH RAO Will the Minister of FINANCE be pleased to state

(a) the number of single deposits under the "Small Savings Scheme" in Haryana State during the year 1973-74,

(b) what was the maximum amount of any single deposit during the period in the whole country and to which State it related, and

(c) what steps Government have taken to increase the deposits in various States?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) (a) The information is being collected and will be laid on the Table of the House

(b) The maximum amount of any single deposit during the period in the whole country was Rs 150 crores and this was in Bihar

(c) Some of the important steps taken during the year 1974-75 to increase the deposits in various States are —

(1) The rates of interest on various Small Savings securities were stepped up from the 1st April, 1974 and again from the 23rd July, 1974 to bring them in alignment with the increased rates of interest on deposits and accounts in commercial banks

(ii) A plan of targets for achievement in the first three years of the Fifth Five Year Plan was drawn up and intimated to all State Governments and Union Territories

(iii) Under the Post Office Savings Bank Prize Incentive Scheme introduced in December, 1973 with a view to encouraging retention of larger balances two draws for prizes were held—the first on the 31st July, 1974 and the second on the 31st January, 1975

(iv) As an incentive to the States for securing larger personal collections, State Governments are being allowed w e f 1974—1975 loan assistance equivalent to 25 per cent of the net amount collected by way of personal collections over and above the target for personal collections

fixed for the State. This will be in addition to their normal share of two-thirds of net Small Savings collections.

Reduction in prices of drugs allowed by S.T.C.

778. SHRI S. A. MURUGANAN-
THEM: Will the Minister of COM-
MERCE be pleased to state:

(a) whether State Trading Corpora-
tion has allowed reduction in the
prices of some of the basic drugs to
the giant multinationals;

(b) if so, the extent to which the
reduction has been allowed and on
what terms;

(c) whether the drugs stocks with
STC have led to locking up of the
funds to the tune of over Rs. 10 crores;
and

(d) if so, the facts thereof and the
reasons therefor?

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
VISHWANATH PRATAP SINGH):

(a) No, Sir.

(b) Does not arise.

(c) No, Sir, stocks held by STC are
not abnormal.

(d) Does not arise.

**Request from Indian Airlines for
reduction in price of Aviation Turbine
Fuel**

779. SHRI C. JANARDHANAN:
SHRI DHAMANKAR:

Will the Minister of TOURISM
AND CIVIL AVIATION be pleased to
state:

(a) whether Indian Airlines has
asked for a reduction in price of
aviation turbine fuel (ATF) to bring

it at par with the rate paid by Air
India and other International airlines;

(b) if so, a gist thereof; and

(c) the reaction of Government
thereto?

THE MINISTER OF TOURISM AND
CIVIL AVIATION (SHRI RAJ
BAHADUR): (a) to (c). A request
was made by Indian Airlines for a
reduction in price of aviation turbine
fuel and a relief by way of reduction
of price in the ATF to the extent of
Rs. 100 per kilo-litre was given with
effect from 18th September, 1974.

Indian Airlines have also asked for
reduction in the rate of Sales Tax
levied by State Governments which
is very high at present. In addition,
the Corporation have requested for
reduction in the rate of Excise Duty
and exemption from Customs Duty on
aircraft and aircraft spares imported
by them. These requests of the
Corporation are under Government's
consideration

Recovery of Income Tax arrears

780 SHRI K. M. 'MADHUKAR':
Will the Minister of FINANCE be
pleased to state:

(a) whether to recover the Income
tax arrears from Shri Krishna Monan,
residing at Bijlee House, New Rohtak
Road, New Delhi Government have
taken steps to attach monthly rent
from tenants, amounting to more than
Rs 40,000 per month;

(b) the particulars and situation of
the buildings which have been attach-
ed and their respective purchase
prices;

(c) whether any building has been
transferred by the owner and if so,
when;

(d) whether the assets in lockers
and houses have been accounted for;
and

(e) the period for which Income
tax arrears are due?